

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/4607/2020**

This the 23rd day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. DINESH SHARMA, MEMBER (A)**

Parveen Khan (aged 40 years), D/o Late Abdul Gani Khan, R/o Bemina, Srinagar-Kashmir.

.....Applicant

(Advocate:- Mr. Shaqir Haqani)

**Versus**

1. State of Jammu and Kashmir through Commissioner/Secretary to Government, Agriculture Production Department, Civil Secretariat, Srinagar/Jammu and 5 ors. ....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Dinesh Sharma, Member-A)**

M.A. No. 62/738/2021 has been moved by the applicant seeking withdrawal of the instant T.A. with liberty to file fresh.

2. The M.A. is allowed and accordingly, the T.A. is dismissed as withdrawn with liberty to the applicant to file fresh.

**(DINESH SHARMA)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**